NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 20/(MAH)/2012 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES:

Mr. Babulal K. Jain

V/s.

M/s. Neon Laboratories Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Anupam Surve	Advocate	Alle
2 :/6.	Craw ford Bosley 46. mis. Chitris & Co. & m. Wharmika Patel M/s. Purnarand & CO.		Dhamb 30/03/2017
3. m	. Vinayak S. Vengm b. Ms. Crawford Bayl	ey a la Resp. Nos. 1 to 4	Fers 20-03-2017
4. Mr	. Aniket Katre	€d-11-	Phatu-
	P. K Jain	— Resp. 2 — Rep. 3	Dhay
7. m	A. U. Jain , Mulcest Jain	Resp. 4	- WILL
q. m.	. A. K. Jain	Resp 6	c.y. Jain
	s. C. U. Jain	Resp 8 _	- meena A Jain.
12. m	rs. B. P. Join r. Rahul A. Jain	Resp 9 -	Bois Lip Jan
14 M	s. Prachi P. Jain	- Resp. 11 -	Bhart Pfan Jain
	is. Nayati P. Jain	Resp. 13	- Visit
	Mr. Roham A. Jain	Resp. 14 -	Rohon

Babulal K Jain Bain Mohan B Jain Hain

Kanala Jain KAMPIA

Manish B Jain Howstr

Sangerta M Jain Someeter

Aarya M Jain Cloth Hain

(Contd--1.3)

<u>Order</u> TCP 20/397-398/2012/NCLT/MB/MAH/2012

The parties in CP 20 of 2005 filed consent terms agreed between them with a prayer for disposal of this company petition in terms of the consent terms arrived at between the parties.

In view of the consent terms filed before this bench along with a prayer for disposal of this company petition, this bench hereby disposes of this company petition by making the consent terms as part of this order.

All Miscellaneous Applications, if any, pending in this case are hereby closed as prayed for.

Accordingly, this company petition is disposed of.

Sd/-**B.S.V. PRAKASH KUMAR** Member (Judicial)

Sd/- **V. NALLASENAPATHY** Member (Technical)